

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

ORIGINAL APPLICATION NO. 56 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the News Item in The Hindu

Newspaper dated 04.03.2020, Chennai Supplementary

"Sithalapakkam Lake in need of succour".

...Applicant

Vs

The Secretary to Government of Tamil Nadu,
Public Works Department,
Govt. Secretariat,
Fort St. George,
Chennai and others.

...Respondent(s)

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Advocate for the Respondent: TNPCB

Tr. S. Sai Sathya Jith,

Advocate, Chennai

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**REPORT FILED ON BEHALF OF THE 6th RESPONDENT - TAMIL
NADU POLLUTION CONTROL BOARD**

I, J. Josephine Sahayarani, D/o. Jesu Rajan, Christian, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Action Taken Report on behalf of the 6th Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that in continuation of the Joint Committee report submitted dated 04.03.2021 and after considering the report filed by the Joint committee, the Hon'ble National Green Tribunal


 31/8/24
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No. 76, MOUNT SALAI, CHENNAI-600 032

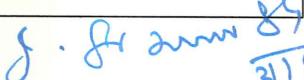
26.07.2021 and the compliance of the recommendations made by the Joint Committee dated 04.03.2021 is given below:

The compliance report on the recommendations made by the Joint committee is as follows:

S. No	Recommendation	Compliance
1	Pallavaram Municipality shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal of the same by complying with the provisions of the Solid Waste Management Rules 2016 within six months and shall ensure that no dumping of solid waste happens in the Putheri Eri at any circumstances by deploying security guards.	There is no dumping of solid waste in the said water body. Pallavaram Municipality dispose the bio degradable solid waste generated from its local body area through the Micro Composting Centers (MCC) and Onsite Compostable Centres (OCC) and the non biodegradable waste is being sent to dumpsite at Kolathur Village of Kattangalathur Block, Chengalpattu District. Further it was ascertained that no security guard was deployed by the municipality.
2.	Pallavaram Municipality shall take steps for the complete disposal of the non biodegradable waste generated to the Vengadamangalam incinerator facility after getting necessary permission from the competent authority within six months.	Not complied. The non biodegradable waste sent to dump site at Kolathur Village of Kattangalathur Block, Chengalpattu District.


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3.	Pallavaram Municipality shall levy fine on the violators dumping solid waste and disposing sewage into the Putheri Eri and other water bodies in their jurisdiction under Local body Acts.	The Pallavaram municipality has stated that no dumping of solid waste carried out in the Putheri lake and hence levying of fine on violators does not arise.
4.	Pallavaram Municipality shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.	The Pallavaram municipality has stated that awareness programs are frequently conducted.
5.	Pallavaram Municipality with the help of Revenue Authorities shall make survey to identify any encroachment in the Putheri Eri and to evict them within six months.	Not complied.
6.	Pallavaram Municipality shall remove the hyacinth in the Putheri Lake within a month's time.	No hyacinth noticed in the Putheri lake during the time of inspection on 26/07/2021.
7.	Pallavaram Municipality shall deploy skilled persons to maintain the sewage pumping station located in the southern side of the Putheri Eri for periodical pumping of the sewage and shall maintain the energy meter in the pumping station, to record the hours of pumping.	Complied. Skilled persons are deployed by the Pallavaram Municipality for maintaining the pumping station and has provided energy meter.
8.	Pallavaram Municipality shall provide dedicated CCTV camera within a month at the vulnerable points to prevent the dumping of solid waste	Not complied. Pallavaram Municipality has not provided CCTV camera at the vulnerable points.


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	and disposal of sewage by the public.	
9.	Pallavaram Municipality shall maintain the sewer line laid along the radial road and ensure that there is no leakage/breakage at any point of time avoiding the flow of sewage into the Putheri Eri.	Pallavaram Municipality ensured to comply with.

4. It is respectfully submitted that, the water sample was collected from the said area in question (Putheri lake) on 21/06/2021 and sent to TNPCB laboratory for analysis of the pollutant parameters such as pH, TSS, TDS, DO, BOD, COD, Heavy metals, Total Coliform and Faecal Coliform to assess the quality of water in the said water body and the report of analysis is tabulated below.

Statement showing the value of the Physicochemical parameters analysed:

Sl. No	Parameters	Units	Point of Collection	TNPCB Standards (Inland Surface Water)
			Putheri Lake in Pallavaram	
1	pH @ 25°C	No.	8.46	5.5-9
2	Total Suspended Solids @ 105°C	mg/L	28	100
3	Total Dissolved Solids @ 180°C	mg/L	1139	2100
4	BOD @ 27°C	mg/L	17	30
5	COD	mg/L	176	250
6	Copper as Cu	mg/L	<0.033	3
7	Zinc as Zn	mg/L	<0.05	1
8	Cadmium as Cd	mg/L	<0.013	2


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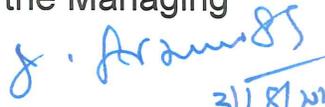
9	Lead as Pb	mg/ L	<0.07	0.1
10	Nickel as Ni	mg/ L	<0.05	3
11	Total Chromium Cr	mg/ L	<0.01	2
12	Hexavalent Chromium Cr ⁺⁶	mg/ L	<0.01	0.1
13	D.O	mg/ L	3	5mg/l and above

Statement showing the value of the Bacteriological parameters analysed:

Sl. No	Parameters	Units	Point of Collection	Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board
			Putheri Lake in Pallavaram	
1	Total Coliform	MPN /100 ml	700	500 or less.
2	Faecal Coliform	MPN /100 ml	140	500 (desirable) 2500 (Maximum Permissible)

5. It is respectfully submitted that, the report of analysis of the water samples collected from the said water body reveals that the Physicochemical parameters analysed satisfy the Inland surface water standards prescribed by the Board except D.O. Furthermore, the water sample collected from the Putheri Lake in Pallavaram analysed for Bacteriological parameter, reveals that total Coliform exceeds the standards and the Faecal Coliform meets the Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board.

6. It is respectfully submitted that Tamil Nadu Pollution Control Board has issued directions vide Proceeding dated 18.06.2021 to the Managing


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 TAMIL NADU POLLUTION CONTROL BOARD
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Director, CMWSSB to comply with the following conditions within three month among other things:

- i. The CMWSSB shall complete the underground sewerage system for the un-sewered area and to ensure that the untreated sewage presently let into nearby land and water bodies shall be stopped and to ensure 100% treatment of sewage.
- ii. The CMWSSB shall expedite the process of sewer connection, construction, completion and commissioning of under construction STPs so as to bring them into operation.
- iii. The CMWSSB shall furnish time bound plan of action and show the progress made in the construction of proposed STPs so as to bring them into operation.
- iv. The CMWSSB shall comply with the above directions within the time period specified therein, otherwise Board shall impose Environmental Compensation as given below:

Environmental Compensation = capital cost factor x [Marginal Average capital cost for Treatment facility x (Total Generation – Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation Operational Capacity)] + O & M Cost factor x Marginal Average O & M Cost x [Total Generation – Operational capacity] x No. of days for which facility was not available + Environmental Externality x No. of days for which facility was not available.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. Josephine Sahayarani
31/8/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032
BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, D/o. Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 28th day of August, 2021.

J. Josephine Sahayarani
31/8/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

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**REPORT FILED ON BEHALF OF THE
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

Date: 07.09.2021

Date of Hearing: 24.09.2021